

**LOK SABHA
UNSTARRED QUESTION NO.5852
FOR ANSWER ON 10/04/2017**

MEDICAL FACILITIES AT SAIL

5852. SHRI TAMRADHWAJ SAHU:

Will the Minister of STEEL be pleased to state:

- (a) whether the Steel Authority of India Limited (SAIL) has discontinued the medical facility to its employees' children who have attained the age of 25 or above and if so, the details thereof and the reasons therefor;
- (b) whether SAIL provides rebate on treatment of journalists in the hospitals under its control and if so, the details thereof; and
- (c) whether contractual labourers engaged in SAIL are also provided treatment facility in these hospitals and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR STEEL

(SHRI VISHNU DEO SAI)

- (a) The medical facility to dependent children above 25 years of the employees' of Steel Authority of India Limited (SAIL) is being provided subject to dependency criteria as per extant rules of SAIL.
- (b) SAIL does not have a corporate policy to provide rebate on medical treatment of journalists in the hospitals operating under its control.
- (c) Contract workers are governed by Employee's State Insurance Corporation (ESI) Act. and as such, get medical facility from ESI empanelled hospitals/dispensary. However, in case of accidents/critical requirement, initial treatment is provided in SAIL's hospitals/Occupational Health Centers.
